

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-217**  
IB-1009/ND/2020

**IN THE MATTER OF:**

M/S SUPREME PACKAGING INDUSTRIES

Vs.

M/S AL- TABARAK FROZEN FOODS PVT LTD

....Applicant

.....Respondent

**SECTION**

U/s 9 IBC code 2016

Order delivered on 18.12.2020

**CORAM:**

**SHRI PATIBANDLA SATYANARAYANA PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv Priya Choubey and Nishi Chaudhary  
For the Respondent :

**ORDER**

Heard the submissions made by the operational creditor. Despite service of notice, the corporate debtor has not participated in the virtual hearing today. Therefore, registry may serve notice by E-mail as well as speed post to the corporate debtor. Let this matter be posted to 29.01.2021.

  
(K.K. VOHRA)  
MEMBER (T)

  
(PATIBANDLA SATYANARAYANA PRASAD)  
MEMBER (J)